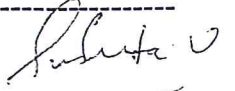
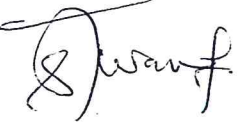


NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 23/08/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/58/ (IB)/2017
NAME OF THE PETITIONER(S) : KIRAN GLOBAL CHEMS LTD
NAME OF THE RESPONDENT(S) : J.MATADEE FREE TRADE ZONE PVT LTD
UNDER SECTION : 433(e) (f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			
1	SUSHMITA UDAYASANKAR	COUNSEL FOR RESPONDENT	
2.	R. SWARNABEEL	Counsel for Petitioner	

ORDER

Counsel representing both the parties are present. While making submissions it has been observed by the Adjudicating Authority that the petitioner has not complied with the statutory requirements like filing of affidavit and bank statement as per the provisions of Sec.9(3)(b) & (c) of IB Code, 2016 and in view of the notification dated 29.6.2017 issued by the Ministry of Corporate Affairs. In the circumstances, the matter stands abated.


(K. Anantha Padmanabha Swamy)
Member (Judicial)

bc